

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
IB-382(ND)/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA

.... Petitioner/Applicant

Vs.

MRS. SHEFALI BANSAL

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

ORDER

This matter was passed over in the first call. No one has appeared even on the second call. However, in the interest of justice the matter is adjourned **to 01.08.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)